

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr.Application No.141/86

S.P.Chandra Mohan,
29/85, Bhaveshwar Dham,
Rafi Ahmed Kidwai Road,
Wadala,
Bombay - 400 031.

... Applicant
(Original Petitioner)

V/s.

1. Union of India, through
The Secretary,
Ministry of Information & Broadcasting,
New Delhi.

2. The Chief Producer,
Films Division,
24-Pedder Road
Bombay - 400 026.

... Respondents

Coram: Hon'ble Vice-Chairman B.C.Gadgil
Hon'ble Member J.G.Rajadhyaksha

Oral Judgment:

Date: 9-12-1986.

(Per B.C.Gadgil)

Writ Petition No.1300 of 1982 on the file
of the High Court of Judicature at Bombay has been transferred
to this Tribunal and numbered as Tr.Application No. 141/86.
The applicant is a Production Manager in the Films Division.
On 19-6-1982 he was transferred from Bombay to Delhi. It is
this transfer that is being challenged by the applicant.

~~Present & absent~~
The applicant is ~~absent~~. Mr.Subodh Joshi
appears for the Respondents. The High Court has granted
an interim stay on that transfer order and on that basis
the applicant is still working at Bombay. The applicant
is due for superannuation in February, 1987. Mr.Subodh Joshi,
for the respondents, makes the statement on instructions from
Mr.R.P.Parmar, Asstt. Administrative Officer, Films Division,
Bombay (who is present today before the Tribunal) that

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in view of the impending superannuation by the end of February, 1987 the transfer order dated 19-6-1982 would not be given effect to. In view of this statement the grievance of the applicant does not survive and the application is accordingly disposed of.

No orders as to costs.

(B.C.GADGIL)
Vice-Chairman

(J.G.RAJADHYAKSHA)
Member

After the above order was passed, the applicant appeared in person. He was apprised of these orders. He did not pray for hearing.

B.C.Gadgil

Dr S. G. Rajadhyaksha